



2026:AHC:22501

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 90 of 2026

Batesar Alias Sanjeev Kumar Minor

.....Petitioner(s)

Versus

Board Of Revenue, U.P. At Allahabad And 4
Others

.....Respondent(s)

Counsel for Petitioner(s)	: Arun Yadav, Babu Ram Yadav, Mohammad Imran Khan
Counsel for Respondent(s)	: C.S.C., Sudhir Bharti

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Mr. B.N. Pathak, learned Standing Counsel for the State-respondents and Mr. Sudhir Bharti, learned counsel for the respondent- Goan Sabha.

2. The instant petition has been filed for the following reliefs:

"i. issue a writ, order or direction in the nature of mandamus directing to the Board of Revenue, U.P. at Prayagraj for deciding the Review Application / Case No.REW/ 35/ 2021 (Computerized Case No.AL202105200035) (Raj Bali s. Batesar @ Sanjeev Kumar) in Second Appeal No.SA/30/2003-04 (Raj Bali Vs. Batesar @ Sanjeev Kumar) under Section 333 of U.P. Zamindari Abolition and Land Reforms Act as early as possible within a month."

3. Learned counsel for the petitioner submitted that the review application filed under Section 211/ 214 of U.P. Revenue Code, 2006 read with Order 47 Rule 1 of Code of Civil Procedure filed on behalf of the petitioner against the order dated 15.1.2020 passed by the Board of Revenue is pending before respondent no.2/ Board of Revenue, U.P. at Prayagraj. He further submitted that the copy of order sheet of the case has been annexed as Annexure No.2 to the petition in order to demonstrate that the case is not proceeding expeditiously.

4. Without expressing any opinion on merits of the case and keeping in

view of the facts and circumstances, respondent no.1/ Board of Revenue, U.P. at Prayagraj is directed to decide the aforementioned Review Application / Case No.REW/ 35/ 2021 (Computerized Case No.AL202105200035) (Raj Bali s. Batesar @ Sanjeev Kumar) after giving an opportunity of hearing to the parties in accordance with law expeditiously preferably within a period of two months from the date of production of certified copy of this order before him.

5. Accordingly, the writ petition is finally ***disposed of***.

(Chandra Kumar Rai,J.)

February 2, 2026
Rameez